

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 476/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 17 of the Power Purchase Agreements dated 25.11.2021 and Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 seeking compensation for a Change in Law event, i.e., the Working Group Committee Report dated July 2022 and the consequential Procedure issued by the Central Electricity Authority

Petitioner : Beempow Energy Private Limited (BEPL)

Respondent : Madhya Pradesh Power Management Company Limited & Ors.

Date of Hearing : **18.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Pratyush Singh, Advocate, BEPL
Shri Deepak Thakur, Advocate, BEPL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed, *inter alia*, seeking Change in Law reliefs for the additional expenditure incurred by the Petitioner on account of Change in Law events, namely, CEA's Procedure for Design Temperature in compliance with the CEA (Technical Standards for Connectivity to the Grid) Regulations dated 8.4.2024 and the Working Group Report, 2022. The learned counsel further submitted that the Petitioner has already incurred additional capital expenditure on account of the aforesaid Change in Law event and is also incurring O&M expenditure. Accordingly, the learned counsel prayed for an interim direction to Respondent Nos. 1 & 2 to reimburse 85% of the total amount already incurred by the Petitioner towards installation of reactive power devices as well as operation and maintenance of the same.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

(a) The Petitioner to implead Central Transmission Utility of India Limited (CTUIL) and Western Regional Load Despatch Centre (WRLDC) as Respondents and file amended memo of parties within four days.

(b) Admit and issue notice to the Respondents, including the impleaded Respondents.



(c) The Respondents to file their replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within five weeks thereafter.

(d) Regarding the interim reliefs, the Commission declined to pass any interim directions at this stage.

3. The Petition will be listed for hearing on **10.12.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)